

No. 387/XXXVI(3)/2020/59(1)/2020
Dated Dehradun, October 26, 2020

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of 'The Uttarakhand (The Jaunsar-Bawar Zamindari Abolition and Land Reforms Act, 1956) (Amendment) Act, 2020' (Act No. 31 of 2020).

As passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 22 October, 2020.

THE UTTARAKHAND (THE JAUN SAR-BAWAR ZAMINDARI ABOLITION AND LAND REFORMS ACT, 1956) (AMENDMENT) ACT, 2020

(Uttarakhand Act No. 31 of 2020)

AN

ACT

further to amend (The Jaunsar-Bhawar Zamindari Abolition and Land Reforms Act, 1956) (U.P. Act no 11 of 1956) (as applicable in state of Uttarakhand) in the context of the State of Uttarakhand;

Be it enacted by the Uttarakhand State Legislative Assembly in the Seventy-first year of the Republic of India as follows:-

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| Short title, extent and Commencement | 1. | (1) This Act may be called the Uttarakhand (The Jaunsar-Bhawar Zamindari Abolition And Land Reforms Act, 1956 (Amendment) Act, 2020. |
| | | (2) It shall extends to the whole Jounsar-Bhawar sub division of district dehradun. |
| | | (3) It shall come into force at once. |
| Amendment of Section 32 | 2. | In Section 32 of The Jaunsar-Bhawar Zamindari Abolition and Land Reforms Act, 1956 (U.P. Act no 11 of 1956) (as applicable in state of Uttarakhand) a new clause (D) shall be inserted as follows, namely:-

"D. All such person of the whole Jaunsar-Bhawar sub division of District Dehradun who were in unauthorised possession of the category-4 land on or before the date of 30.06.1983 and presently having possession on this land, as per the procedure prescribed by the government". |

By Order,

PREM SINGH KHIMAL,

Secretary.

Statement of objectivs and Reasons

It is necessary to give benefits of regulization to all persons having possession in unauthorised form of the category-4 land in Jaunsar-Bhawar sub division of District Dehradun for fulfillment of which amendment in section 32 of Jaunsar-Bhawar Zamindari Abolition Land Reforms Act, 1956 is proposed.

- 2- The proposed Bill full fill in the aforesaid objectives.

Trivendra Singh Rawat
Chief Minister.